



RAJASTHAN HIGH COURT

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

सत्यमेव जयते

D.B. Public Interest Litigation Petition No.20406/2018

Vimal Sharma S/o Shri Satya Narayan Sharma
-----Petitioner

Versus

State Of Rajasthan and Ors.
-----Respondents

Connected With

D.B. Civil Contempt Petition No. 1010/2024

Vimal Sharma S/o Shri Satya Narayan Sharma
-----Petitioner

Versus

State Of Rajasthan and Ors.
-----Respondents

For Petitioner(s)	:	Mr. Tanveer Ahamad Mr. Wajid Ali
For Respondent(s)	:	Mr. B.S. Chhaba, AAG assisted by Mr. Avinash Choudhary Ms. Madhu Meena on behalf of Mr. Vinod Kumar Gupta

**HON'BLE THE CHIEF JUSTICE MR. MANINDRA MOHAN SHRIVASTAVA
HON'BLE MR. JUSTICE UMA SHANKER VYAS**

Order

03/12/2024

This petition has been filed seeking direction for regular appointment of Art Teachers (Drawing and Music).

Reply of the respondents does not dispute that imparting teaching in Art (Drawing and Music) is statutorily mandated under the Right of Child to Free and Compulsory Education Act, 2009.

The reply of the State, however, shows that the existing teachers, who otherwise are not graduate in Art (Drawing and Music), are imparting teaching to students.



[CW-20406/2018]

Learned counsel for the State submits that these teachers are provided certain kind of training to develop competence and ability for teaching Art subject.

In our view, this is only a kind of arrangement. Ideally speaking, there has to be a properly recruited Art Teacher in every Government School.

Learned State Counsel is granted four weeks time to submit before the Court the action plan towards creation and recruitment on the post of Art Teacher in all the Government Schools in the State.

List after four weeks.

(UMA SHANKER VYAS),J

(MANINDRA MOHAN SHRIVASTAVA),CJ

SANJAY KUMAWAT/RAJAT/45-46